

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-884(PB)/2020

IN THE MATTER OF:

Aircon Engineers Pvt. Ltd.

.... Applicant/petitioner

v.

Nimitiya Infotech Pvt. Limited

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

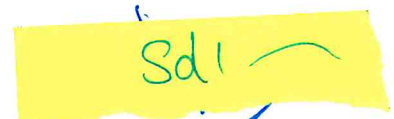
For the Petitioner

Mr. Aayush Agarwala, Adv.

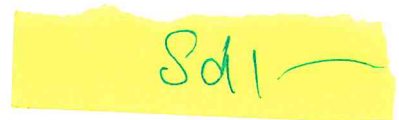
ORDER

Despite notice has been issued to the corporate debtor, for there being no response nor representation from the Corporate Debtor side, list this matter with a direction to the petitioner to file one page written submission reflecting debt, default and dispute if any present between the parties by next date of hearing.

List on 09.12.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)